

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-3294/2018
MA-3673/2018**

New Delhi, this the 04th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Manish Mohan Pratap Singh,
Aged about 30 years,
S/o Sh. Bijendra Singh,
Working as Casual Labour,
In the office of Dy. Superintending Horticulturist, Garden Premises,
Safdarjung Makbara, Archaeological Survey of India, Delhi-06,
R/o Near Langra Hanuman Mandir,
Bandha Darwaja, Nigohi Road,
Deeg (Bharatpur) Rajasthan. ... Applicant

(Through Sh. Aman Kumar)

Versus

Union of India & Ors., through

1. The Secretary,
Ministry of Culture,
Shastri Bhawan, New Delhi.

2. Director General,
Archaeological Survey of India,
24, Tilak Marg, New Delhi.

3. Dy. Superintending Horticulturist,
Horticulture Branch, Division-II,
Puratatwa Bhawan, New Delhi,
Archaeological Survey of India Delhi-06. ... Respondents

(through Sh. Manish Kumar)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant.

MA No. 3673/2018 filed for exemption in filing typed copy of dim documents and translation of hindi documents is allowed.

OA No. 3294/2018

The applicant has filed the OA seeking the following reliefs:

"(i) to declare the action of the respondents by which the respondents have disengaged the applicant and engaged the fresh new casual Labourers/juniors/outsourced employees for the work the applicant has been doing for all these years is illegal, unjust, arbitrary, malafide, unconstitutional particularly article 14, 16 and 21 of the Constitution of India and against principle of natural justice.
 (ii) to direct the respondents to reinstate/re-engage the applicant with full back wages and all the consequential benefits due to arbitrary and illegal disengagement of services of the applicant despite availability of work because new fresh casual Labourers/juniors/outsourcing employees have been engaged, for the work the applicant has been doing.
 (iii) to direct the respondents to pay the arrears of the applicant at the rate of 1/30th of Minimum Pay Scale of Relevant CPC + DA and further extend the benefits of pay in the light of Order dated 26.10.2016 in Civil Appeal No. 213/2013 other group cases passed by Hon'ble Supreme Court of India and further make payment accordingly.
 (iv) to award exemplary cost on the respondent for causing undue harassment.
 (v) to pass any other order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."

2. It is submitted that the applicant made number of representations including Annexure A/1 (Colly.) dated 07.02.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

3. In the circumstances, this OA is disposed of without going into the merits of the case by directing the respondents to consider the Annexure A/1 representation dated 07.02.2018 of the applicant by passing appropriate reasoned and speaking orders thereon, in accordance with law, within ninety days from the date of receipt of a certified copy of this order. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/